

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) The Department of Banking as one of its functions, looks into complaints received by it regarding inadequate availability of credit from banks. Finance Ministry has also set up an internal machinery consisting of two separate groups of officials to look into the problems of credit of (i) public sector enterprises and (ii) export sector. All representations of inadequate availability are examined in consultation with Reserve Bank of India, which, as the central bank of the country, lays down from time to time the credit policy to be followed by the banks, and has the responsibility to implement it.

(b) Does not arise.

**Revenue realised on account of Central Excise Levies**

890. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to state :

(a) the amount of revenue realised on account of the Central Excise levies in the State of Tamilnadu during the last three years ending 30th June, 1974 ;

(b) out of the realised revenue, the quantum of money given to that State during the said period for its developmental work ; and

(c) how it compares in ratio with the allocations made to Maharashtra and West Bengal ?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) The amount of revenue realised in the State of Tamilnadu, during the last three financial years and also in the current year (from April, 1974 to June, 1974) is as under:

Year	Revenue collected (Rs. in ,000)
1971—72	193,10,29
1972—73	203,93,41
1973—74	235,22,60
1974 -75 (from April to June, 1974)	67,05,72

(b) and (c) The payment of the share of Union Excise Duties and Additional Excise Duties to the States is *not* for the specific purpose of development. The payment to each State is made in accordance with the Union Duties of Excise (Distribution) Act, 1962 and additional Duties of Excise (Goods of Special Importance) Act, 1957 and have no relevance to the actual collections of duty from that State. The share of (i) Basic Excise Duties and (ii) Additional Duties of Union Excise paid to Tamil Nadu during each of the last three years and in the current year (from April to June, 1974) is as under:

(Rs. in crores)

1971—72		1972—73	
Basic	Addl.	Basic	Addl.
23.74	9.88	27.66	12.45
1973—74		1974—75	
Basic	Addl.	Basic	Addl. (From April to June, 74.)
29.82	15.38	6.20	2.08

The amount of revenue realised on account of Central Excise levies, in the States of Maharashtra and West Bengal and the quantum of money paid to these States as their share, is given in the Statement enclosed.

**Statement**

(Rs. in crores)

	Revenue realised	Amount paid	
		Basic	Addl.
<b>Maharashtra</b>			
1971—72	508.72	28.96	16.63
1972—73	592.26	33.74	20.23
1973—74	652.21	36.38	24.44
1974—75	193.10	7.16	3.33
<b>West Bengal</b>			
1971—72	239.86	24.98	9.25
1972—73	272.79	29.11	11.53
1973—74	272.55	31.37	14.18
1974—75	75.14	6.50	2.38